IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

FRIDAY,THE TWENTY FOURTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH

ARBITRATION APPLICATION NO: 18 OF 2025

Between:

T.V.V.S Ravikumar, S/o T. Bhaskara Rao, Aged about 41 years, Occ. Employee, R/o. Flat No. B- 505, Niharika Interlake Complex, Sy. No. 44 and 46, Niharika Inter Lake, Sai Vaibhav Layout, Chitrapuri Colony, Khajaguda, Hyderabad, Telangana, 500089.

...APPLICANT

AND

Niharika Interlake Welfare Association, Having its Registered Office at Niharika Interlake Complex, Sy. No. 44 and 46, Niharika Inter Lake, Sai Vaibhav Layout, Chitrapuri Colony, Khajaguda, Hyderabad, Telangana, 500089 Represented by its Secretary, K. Madhavi

...RESPONDENT

Arbitration Application under Section 11(5) and 11((6) of the Arbitration and Conciliation Act, 2006 R/w Scheme for Appointment of Arbitrator, 2006 praying that this Hon'ble Court may be pleased to a) Appoint a sole arbitrator to adjudicate the disputes between the Applicant and the Respondent Association under Clause 10 of the Bye-laws of the Niharika Interlake Welfare Association registered under the TS AP Societies Registration Act, 2001 vide Certificate No. 877/2022 dated 30/09/2022, b) To grant any other relief or reliefs which this Hon'ble Court deems fit and proper in the circumstances of the case. c) Award the costs of the present Application.

Counsel for the Applicant: **SRI. MOHAMMED OMER FAROOQ**

Counsel for the Respondent: **PRAVEEN CHILLARA**

The Court made the following: **ORDER**

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

ARBITRATION APPLICATION No.18 of 2025

ORDER:

Sri Mohammed Omer Farooq, learned counsel for the applicant, seeks permission to withdraw the arbitration application with liberty to settle the matter amicably between the parties.

2. Accordingly, the arbitration application is dismissed as withdrawn with the aforesaid liberty. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-M.VIJAYA BHASKER
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI. MOHAMMED OMER FAROOQ Advocate [OPUC]
2. One CC to SRI. PRAVEEN CHILLARA Advocate [OPUC]
3. Two CD Copies

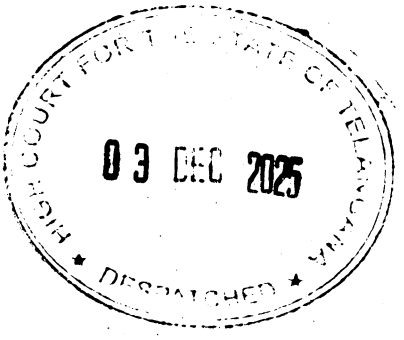
TPK/PSL

HIGH COURT

DATED:24/10/2025

ORDER

ARBAPPL.No.18 of 2025



ARBITRATION APPLICATION IS DISMISSED AS WITHDRAWN

06/11/25